

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

I.A. No. 265 of 2019

In

Company Appeal (AT) (Ins) No. 412 of 2019

IN THE MATTER OF:

Agarwal Coal Corporation Pvt. Ltd.

....Appellant

Vs.

Sun Paper Mill Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Chetan Agrawal, Advocate.

**For Respondents: Mr. E. Omprakash, Sr. Advcoate with Ms. Madhusmita Bora, Advocate for R-1.
Ms. Pratishtha Vij (RP), Advocate for R-2.**

ORDER
(Virtual Mode)

07.04.2021: Counsel for the Applicant submits that the arguing Counsel is suffering from Corona and is not available. Time is sought.

The I.A. is invoking inherent powers to claim recall of order dated 16.10.2019 (Annexure A-2) passed by this Tribunal, on the ground of playing of fraud.

The order sought to be recalled is an order passed by then Hon'ble Chairperson Shri Justice S. J. Mukhopadhaya and two Members i.e. Hon'ble Shri Justice A.I.S. Cheema (Judicial Member) and Hon'ble Member (Technical) Shri Kanthi Narahari. As the order concerned is of three Members, it would be appropriate that the application is taken up by Bench of three Members.

The Registry to take necessary steps, so, that the matter is listed before a Bench of three Hon'ble Members.

We grant the adjournment.

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List the Application on **11th May, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sr/md

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